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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
OA No.1357/1995

New Delhi, this 1st day of August, 1995

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K. Ahoja, Member(A)

Smt. Murti Devi, Dabas  
H.No.383, V&P Kanjhawla  
Delhi-81 .. Applicant

By Shri B.Goswami, Advocate

vs.

Union of India, through .

1. Secretary  
Delhi Admn., Delhi
2. The Director of Social Welfare  
Delhi Admn., Delhi
3. Mrs. Shakuntla Sharma  
56, L Block, Mangolpur, Delhi-83
4. Smt. Shashi Bala  
Bada Mangolpur Kalan  
Delhi-83 .. Respondents

O R D E R (oral)

Shri A.V. Haridasan

After making his submissions for quite some time, the learned counsel for the applicant seeks permission to withdraw the application with liberty to file a fresh application in accordance with the law. In the circumstances, ~~all other papers to be kept on file~~ the OA is closed as withdrawn. No costs.

The applicant is entitled for drawings in aid of

*for law* *Recd by*

*(R.K.Ahoja)*  
Member(A)

*1.8.95*

*Dr. A.V.*  
(A.V. Haridasan)  
Vice-Chairman(J)  
1.8.95

/tvg/